

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 36(ND)/17
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017

NAME OF THE COMPANY: Mr. Rahul Kumar Bahti V/s. M/s Fall Arrest Systems & technologies Pvt. Ltd. &Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: For Petitioner (s): Mr. Ashutosh Gupta, Advocate

For Respondent (s): MR. Manish Singhal, Advocate for R-2,3 & 4

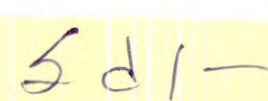
Order

Learned counsel prays for yet another opportunity to place on record the settlement which has been arrived at. Should the settlement not be filled by the next date of hearing, both the parties shall be imposed cost of Rs. 20,000/- each for taking unnecessary adjournments.

To come up on 3rd August 2017.


[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)


[INA MALHOTRA]
MEMBER [J]